

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3827/2011

(From the judgement and order dated 16/03/2011 in CRLMB No.
3331/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CHARANJEET SINGH DUTTA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment,exemption from filing O.T)

Date: 06/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s)	Mr.	K.T.S. Tulsi,Sr.Adv.
	Ms.	Garima Prashad,Adv.
	Ms.	Laxmibai L.Adv.
	Mr.	Ajay D.,Adv.
	Mr.	Neeraj,Adv.
	Ms.	Arti Bansal,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Taken on Board.

Exemption allowed.

Issue notice returnable by first Vacation

Court.

Counsel is permitted to serve notice on the
standing counsel for the State of U.P.[Madhu Bala]
Sr.PA[Savita Sainani]
Court Master